

*[English]***Small Scale Industries**

4633. DR. M.P. JAISWAL : Will the Minister of INDUSTRY be pleased to state:

(a) the criteria laid down for classifying the small scale, medium and large scale industry;

(b) the details of incentives and benefits given to each industry; industry-wise;

(c) whether Government propose to treat Small Scale Industries at par with Large Scale Industries; and

(d) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) The Small Scale Industries is defined under the Industries Development and Regulation Act, 1951 in terms of an upper limit on investment in plant & machinery calculated at original value. The present limit for small scale industries is Rs. 60 lakhs. Further, small scale industries cannot be owned, controlled or be a subsidiary of another industrial undertaking. No specific criteria are laid down to classify or define the medium and large scale industry.

(b) The major incentives and benefits provided to small scale industries are as follows:

- (i) Excise duty concessions to small scale units with turnover up to Rs. 3 crores.
- (ii) 836 items are reserved for exclusive production in small industries sector.
- (iii) Institutional credit to small scale industries is part of the priority sector lending by banks.
- (iv) Purchase and price preference is given to small scale industries under Government purchase programmes.
- (v) Concessional/fixed interest on loans up to Rs. 2 lakhs.

There is no specific package of incentives and benefits aimed at the medium and large scale industry. Industrial promotion in general is guided by the industrial policies of the Government. Sector specific and need based support is provided to industrial development in general. For example, there is a tax holiday scheme for infrastructure industries and for industries set up in backward States.

(c) No, Sir.

(d) Does not arise.

Autonomy to RBI

4634. SHRI TARIQ ANWAR : Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to grant autonomy to Reserve Bank of India; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Reserve Bank of India is the central monetary authority and regulatory body to oversee the banking system. In view of the need for ensuring harmony between the fiscal and the monetary policies, the Government and the Reserve Bank of India work in close consultation with each other. Their relationship is governed by a spirit of mutual understanding and support in the interest of economic growth with stability. The powers of supervision and inspection of different sectors of the financial system are exercised by the Reserve Bank of India under the provisions of the Banking Regulation Act, 1949, and the Reserve Bank of India Act, 1934.

Small Scale Units

4635. SHRI N.S.V. CHITTHAN : Will the Minister of INDUSTRY be pleased to state:

(a) the total number of Small Scale units registered as on date all over the country, State-wise alongwith the total turnover of these units;

(b) the number of exporting units out of them and their total earnings in foreign exchange;

(c) whether the Government propose to increase the paid up capital for Small Scale Industries; and

(d) if so, the details thereof and the additional facilities likely to be given to SSIs in the near future?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) The state-wise number of small scale units, registered with the State Directorates of Industries, as on 31st December, 1995 is given in the Statement-I attached.

The information on turnover (i.e. production of SSI units) is estimated at all India level only and during 1995-96 total production was estimated to be Rs. 3,37,207 crores at current prices.

(b) The latest information on number of exporting units is available for 1987-88 through the second All India Census of registered Small Scale units. The State-wise number of exporting units found during the second census are given in Statement-II. There were 0.78% exporting units during Second All India Census of SSI Units, assuming same

proportion of units the number of registered exporting units as on 31st December, 1995 is estimated to be 16260 at All India level.

The information on exports is available in rupee terms. During 1994-95 total direct exports from the Small Scale units was Rs. 29,068 crores.

(c) The criteria for classifying small scale units is by investment in plant and machinery and not by paid up capital. Therefore, question of increasing paid up capital does not arise.

(d) Some of the additional facilities to be provided to SSI Sector are new centres under Integrated Infrastructure Development Scheme, Technology Trust Fund, Assistance for ISO 9000 certificates, assistance for entrepreneurship development, new tool rooms for providing technical facilities, credit facilities for modernisation etc.

STATEMENT-I

State-wise Number of registered small scale units as on 31st December, 1995

S. No.	State/UT	Number of Units
1.	Andhra Pradesh	1,53,454
2.	Arunachal Pradesh	1,200 (E)
3.	Assam	18,637
4.	Bihar	99,645 (P)
5.	Delhi	28,787 (P)
6.	Goa	5,081 (P)
7.	Gujarat	1,24,857 (P)
8.	Haryana	93,179 (P)
9.	Himachal Pradesh	13,819
10.	Jammu & Kashmir	25,879
11.	Karnataka	1,13,049
12.	Kerala	1,33,605 (E)
13.	Madhya Pradesh	2,53,754
14.	Maharashtra	81,297
15.	Manipur	5,034

S. No.	State/UT	Number of Units
16.	Meghalaya	1,977
17.	Mizoram	2,880
18.	Nagaland	731
19.	Orissa	18,142 (E)
20.	Punjab	1,36,881
21.	Rajasthan	70,577 (P)
22.	Sikkim	281 (E)
23.	Tamil Nadu	2,07,317
24.	Tripura	7,311 (E)
25.	Uttar Pradesh	3,18,281
26.	West Bengal	1,59,693 (P)
27.	Andaman & Nicobar Islands	957
28.	Chandigarh	2,847 (P)
29.	Dadra & Nagar Haveli	412
30.	Daman & Diu	610 (P)
31.	Lakshadweep	304 (P)
32.	Pondicherry	4,161 (P)
Total :		20,84,639

P - Provisional E - Estimated

STATEMENT-II

State-wise number of Exporting Units in the Registered Small Scale Sector during 1987-88

S. No.	State/UT	Number of exporting Units
1.	Andhra Pradesh	140
2.	Arunachal Pradesh	1
3.	Assam	17
4.	Bihar	131

S. No.	State/UT	Number of exporting Units
5.	Delhi	403
6.	Goa	23
7.	Gujarat	386
8.	Haryana	126
9.	Himachal Pradesh	11
10.	Jammu & Kashmir	85
11.	Karnataka	304
12.	Kerala	195
13.	Madhya Pradesh	13
14.	Maharashtra	726
15.	Manipur	9
16.	Meghalaya	0
17.	Mizoram	1
18.	Nagaland	2
19.	Orissa	42
20.	Punjab	176
21.	Rajasthan	67
22.	Sikkim	0
23.	Tamil Nadu	889
24.	Tripura	17
25.	Uttar Pradesh	503
26.	West Bengal	263
27.	Andaman & Nicobar Islands	1
28.	Chandigarh	7
29.	Dadra & Nagar Haveli	6
30.	Daman & Diu	0
31.	Lakshadweep	-
32.	Pondicherry	11
Total :		4555

Source : Second All India Census of Small Scale Industrial Units Registered upto 31st March, 1988)

Supply of Coal to C.C.I.

4636. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of INDUSTRY be pleased to state:

(a) whether the Cement Corporation of India is getting coal according to its requirement within the country; and

(b) if so, the reasons for import of coal by them?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) CCI is not getting coal according to its full requirements.

(b) CCI has never imported coal.

Small Scale Industries

4637. SHRIMATI VASUNDHARA RAJE : Will the Minister of INDUSTRY be pleased to state:

(a) whether a committee was set up to look into the problems of the small scale industries;

(b) if so, the details thereof alongwith its terms of reference;

(c) whether the Committee have since submitted its report;

(d) if so, the recommendations made and the actions taken by the Government thereon; and

(e) if not, the reasons for delay in submitting the report and by when it is likely to submit the report?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes, Sir.

(b) The Government have constituted an Expert Committee on Small Enterprises headed by Sh. Abid Hussain, former Member, Planning Commission on 29th December, 1995. The Committee would examine the promotional and protective policies relating to the small scale sector and other related aspects. The terms of reference of the Committee are given below:-

(i) To examine the impact and efficacy of the promotional and protective policies and direct assistance programme for SSI in the light of recent economic reforms and suggest appropriate changes.

(ii) To review the definition, legal framework and the heterogeneous composition of the small scale sector and recommend appropriate changes for realisation of the objectives.